

FIR No. 05/2021

P.S. Harsh Bazaar

U/s 279/337 IPC

State Vs Ranjit Mukhiya

04.01.2021

Present: Ld. APP for the State.

Ld. Counsel for the applicant.

This is an application for releasing of the vehicle bearing no. DL 1LT 7188 (Tata 407) on superdari, filed on behalf of the applicant.

Let reply to the application be called from the concerned IO for 05.1.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Chakita

(Chakita Shrivastava)
Reliever/Shahdara/KKD/Delhi
04.01.2021

FIR No. 0559/2020

P.S. Farsh Bazaar

U/s 356/379/411 IPC

State Vs Dev Sonkar @ Dev @ Sonkar

04.01.2021

Present: Ld. APP for the State.

Ld. Counsel for the applicant.

This is an application for bail u/s 437 Cr.P.C, filed on behalf of the applicant/accused.

Let reply to the application be called from the concerned IO for 05.1.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Chakita

(Chakita Shrivastava)
Reliever/Shahdara/KKD/Delhi
04.01.2021

e-FIR No. 024457/2020

P.S. Farsh Bazaar

U/s 379 IPC

State Vs Ankit Singh

04.01.2021

Present: Ld. APP for the State.

Ld. Counsel for the applicant.

This is an application for urgent listing of the regular bail application, filed on behalf of the applicant/accused.

Let reply to the application be called from the concerned IO for 05.1.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Chakita

(Chakita Shrivastava)
Reliever/Shahdara/KKD/Delhi
04.01.2021

FIR No. 0552/2020

P.S. Farsh Bazaar

U/s 392/397/34 IPC

State Vs Unknown

04.01.2021

Present: Ld. APP for the State.

Ld. Counsel for the applicant.

This is an application for release of the mobile no. 7982999285, Model Samsung Galaxy A30, Colour Blue, filed on behalf of the applicant Ram Sevak.

Let reply to the application be called from the concerned IO for 05.1.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Chakita

(Chakita Shrivastava)
Reliever/Shahdara/KKD/Delhi
04.01.2021

FIR No. 686/2020

P.S. Harsh Bazaar

U/s 380/411 IPC

State Vs Goppi

04.01.2021

Present: Ld. APP for the State.

Ld. Counsel for the applicant.

This is an application for bail u/s 437 Cr.P.C, filed on behalf of the applicant/accused received through DLSA.

Let reply to the application be called from the concerned IO for 06.1.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Chakita

(Chakita Shrivastava)
Reliever/Shahdara/KKD/Delhi
04.01.2021

FIR No. 000310/2020

P.S. Farsh Bazaar

U/s 379/411 IPC

State Vs Ajay

04.01.2021

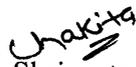
Present: Ld. APP for the State.

Ld. Counsel for the applicant.

This is an application for bail u/s 437 Cr.P.C, filed on behalf of the applicant/accused received through DLSA.

Let reply to the application be called from the concerned IO for 06.1.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Chakita Shrivastava)
Reliever/Shahdara/KKD/Delhi
04.01.2021

FIR No. 240/2020

P.S. Harsh Bazaar

U/s 379/411 IPC

State Vs Kuldeep

04.01.2021

Present: Ld. APP for the State.

Ld. Counsel for the applicant.

This is an application for bail u/s 437 Cr.P.C, filed on behalf of the applicant/accused received through DLSA.

Let reply to the application be called from the concerned IO for 06.1.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Chakita

(Chakita Shrivastava)
Reliever/Shahdara/KKD/Delhi
04.01.2021

FIR No. 109/2018

P.S. Harsh Bazaar

U/s 323/34 IPC

State Vs Sonu Chaudhary

04.01.2021

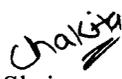
Present: Ld. APP for the State.

Ld. Counsel for the applicant.

This is an application for bail u/s 437 Cr.P.C, filed on behalf of the applicant/accused.

Let reply to the application be called from the concerned IO for 06.1.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Chakita Shrivastava)
Reliever/Shahdara/KKD/Delhi
04.01.2021

DD No. 13-A Dated 21.12.2020

P.S. Harsh Vihar

U/s 176 Cr.P.C.

04.01.2021

Present: Ld. APP for the State.

Ld. Counsel for the applicant.

This is an application for calling report from the police of P.S. Harsh Vihar, Delhi, regarding the proceedings of DD no. 13-A dated 21.12.2020, filed on behalf of the applicant Dev Kumar.

Let reply to the application be called from the concerned IO for 13.1.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Chakita

(Chakita Shrivastava)
Reliever/Shahdara/KKD/Delhi
04.01.2021

e-FIR No. 000441/2020

P.S. Farsh Bazaar

U/s 379/411 IPC

State Vs Sorav @ Babu

04.01.2021

Present: Ld. APP for the State.

Ld. Counsel for the applicant.

This is an application for bail u/s 437 Cr.P.C, filed on behalf of the applicant/accused.

Let reply to the application be called from the concerned IO for 05.1.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Chakita

(Chakita Shrivastava)
Reliever/Shahdara/KKD/Delhi
04.01.2021

FIR No. 0994/2020

State Vs Taj Mohd @ Chawanni @ Taj

PS Harsh Vihar

U/s 25/54/59 Arms Act

04.01.2021

Present: Ld. APP for the State.

Sh. Chaudhary Sudesh Kumar, Ld counsel for the applicant/accused.

An application for grant of bail u/s 437 Cr.P.C. was moved on behalf of the applicant/accused Taj Mohd @ Chawanni @ Taj. Reply to the same was filed by the IO.

Arguments have been heard and record perused.

This order shall dispose off the bail application moved on behalf of the applicant/accused Taj Mohd@ Chawanni @ Taj.

It is averred on behalf of the applicant/accused that he has been falsely implicated in the present case. It is also been argued by Ld. Counsel for the applicant/accused that recovery of buttondarknife from the accused is a planted one. It is also been averred in the bail application that the accused is working in a shop as a labourer and is one of the bread earner in his family.

Ld. APP for the State submits that the accused shall not be released on bail as he is a habitual offender and is involved in more than 17 cases.

On perusal of the previous involvement report appended with the reply to the bail application, it emerges that the accused is involved in many other cases. Most of the FIRs against the accused pertain to section 379/411 IPC and FIR nos. 380/2014 and 457/2014 pertain to offence u/s 392 IPC, both registered at P.S. New Usman Pur. In the reply to the bail application filed by the IO, it has also been mentioned that a Honda City Car bearing no. DL 6CJ 5100 has been recovered on the disclosure of the accused. It emerges that the accused has several previous involvements. If that be so, the apprehension of the prosecution that if enlarged on bail, the accused is likely to commit offence of like nature, appears to be justified.

In such circumstances, taking the nature of the offence into consideration and the previous involvement of the accused, this court is of the view that no ground for grant of bail is made out to the applicant/accused. Accordingly, the present application deserves dismissal and same is hereby dismissed.

Copy of order be given dasti.


(Chakita Srivastav)
Reliever/Shahdara/KKD/Delhi
04.01.2021